with the affairs of service associations desiring recognition appropriate. These conditions however, do not apply to Trade Unions' of industrial employees of Government.

1126. [Transferred to the 6th May, 1983]

## Refusal to reeister cases by Police

- 1127, SHRIMATI MANORAMA PAN DEY: Will the Minister of HOME AF FAIRS b<sub>e</sub> pleased to state:
- (a) whether Government are aware of the fact that Police Stations at Kalkaji and Defence Colony have refused to register cases during the last two yesirS;
- (b) whether Government are also aware that some complaints have written to the Police Commissioner and also to the Home Minister against the conduct of SHO's and ACP of these areas; and
- (c) ij' so, what action Government have proposed to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS {SHRI P. VENKATASUBBAIAH} : (a) No such instance has come to th<? notice of the Government.

(b) and (c) 7 complaints each against the SHOs Kalkaji and Defence Colony and 6 against the Assistant Commissioner of Police, Defence Colony Ihave been received. 18 of these complaints were looked into by the Deputy Commissioner of Police, South District and the remaining 2 by the Vigilance Branch of Delhi Police. Allegations in 19 complaints were not substantiated. In one complaint, a Sub Inspector of Police Station Kalkaji has been isnued a Show Cause Notice for his alleged connivance in land grabbing activities.

## Law ani order situation in tribal areas of Andhra Pradesh

1128. SHRI B. KRISHNA MOHAN: Will the Minister of HOME AFFAIRS be pleaded to state:

(a) whether Government are aware of the d'eteriorating law and order situ-

ation in tribal areas of Andhra Pradesh; and

(b) if so, the steps being taken to remove the prevailing lawlessness in the said- areas?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a> and (b) The information is being collected and will be laid on the Table of the House.

## Industrial backward areas

## 1129. SHRIMATI PRATIBHA SINOH:

SHRI NAND KISHORE BHATT: Will the Minister of INDUSTRY be pleased to refer ta Starred Question 273 given in the Rajya Sabha on I7th March, 1983 and state:

- (a) the names of the districts with no large or medium industries, State wise:
- (b) whether it is a fact that Government had recently declared industrial backward areas into three categories;
- (c) if so, the names of such districts category-wise and State-wise; and
- (d) what concessions and incentives have been offered by Government for promoting industrial development in such backward district, category-wise?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI): (a) to (d) From 1-4-1983 Government have introduced a Central Scheme of Investment Subsidy on graded scale under which backward areas have been identified in categories 'A', 'B' and 'C Districts/Areas (Copies of the Press Note issued containing the list \*\* these districts/areas has been placed in Parliament House Library). The rate of subsidy would be in (i) Category 'A'—25 per cent subject to maximum of Rs. 25 Iakhs; (ii) Category 'B'—45 ptr cent subject to maximum of Bs.